

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 102**  
**(IB)-281(PB)/2019**

**IN THE MATTER OF:**

BDR Finvest Pvt. Ltd.  
Vs.

.... Applicant/petitioner

Ninex Developers Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 12.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. Anand Chhibber, Sr. Adv. with Mr. K. Bhimraj Achary,  
Mr. Gaurva Mankotia, Advs.  
For the Respondent(s): Mr. K. Datta, Mr. Vivek Malik, Mr. Vivek Sinha, Mr.  
Divyam Agarwal, Mr. Yash Kotak, Ms. Moushree  
Shukla, Advs.


**ORDER**

**CA-681(PB)/2019:-**

On the joint request made by the counsels for the parties, hearing is deferred to 16.04.2019 to enable them to sit together and sort it out.

List on 16.04.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**